

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A.NO.2192/99

(F)

Hon'ble Shri Justice V.Rajagopala Reddy, VC(J)
Hon'ble Shri R.K.Ahooja, Member(A)

New Delhi, this the 5th day of January, 2000

Shri A.K.Singh
s/o Shri Pratap Singh
r/o B-1/12, Janakpuri
New Delhi.

... Applicant

(By Mrs. Meera Chhibber, Advocate)

Vs.

1. Union of India through
Secretary
Ministry of Urban Development
Nirman Bhawan
New Delhi.

2. Director General
C.P.W.D., Nirman Bhawan
New Delhi.

3. Adhoc disciplinary Authority
Superintending Engineer (R&R)
C.D.O.C.P.W.D.
Nirman Bhawan
New Delhi.

... Respondents

(By Shri A.K.Bhardwaj, Advocate)

O R D E R (Oral)

By R.K.Ahooja, Member(A)

The applicant, who is a Junior Engineer in Central Public Works Department (CPWD) and is facing disciplinary proceedings, has come before this Tribunal with a prayer that the charge sheet dated 27.12.1996, Annexure-P1 may be quashed as the respondents have for one reason or the other not completed the enquiry since 1996 since when no less than six Inquiry Officers have been appointed. The respondents on the other hand state that the delay occurred due to non co-operation of the applicant and because of the requests made by the applicant himself for change of Inquiry Officers.

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find

2. We have heard the counsel. We now find that an Inquiry Officer has been appointed and, as per the respondents, directions have been given to him by the disciplinary authority to complete the enquiry by a specified time. We are also of the view that the disciplinary proceedings cannot be interdicted at this stage. However, in the interest of the respondents themselves the enquiry should be completed and a final decision taken in the disciplinary proceedings with undue delay.

3. In the facts and circumstances, we dispose of this OA with a direction that the respondents will complete the disciplinary proceedings against the applicant within a period of four months from the date of receipt of a copy of this order. The applicant also will cooperate with the respondents to ensure expeditious completion of the enquiry.

4. The OA is disposed of with the above directions. No costs.

Rao
(R.K. Ahuja)
Member(A)

/rao/

Unsignd
(V.Rajagopala Reddy)
Vice Chairman (J)